

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
8	1-3-95	<p>Heard Miss.D.R.Nanda, learned counsel for the applicant and Shri Ashok Misra, learned Senior Standing Counsel for the respondents.</p> <p>It is apparent from the facts of the case that none of the four candidates ^{ed} who respond_y to the open advertisement for filling up the post of E.D.B.P.M, Singarpalli E.D.B.O., fulfils one of the basic conditions, viz., adequate income. None of them is said to have filed a valid income certificate.</p> <p>It would, therefore, be incorrect for the selection to be finalised on this basis.</p> <p>It is, therefore, directed that the present process of selection be abandoned altogether and fresh notification be issued as per rules for filling up the said post.</p> <p>Thus, the O.A. is disposed of.</p> <p style="text-align: right;">8/13.</p> <p>Member(Administrative)</p>	<p>Adj to 28.2.95.</p> <p>By 24/2/95</p> <p>Bench.</p> <p><u>Order NO.8 dt. 1.3.95</u></p> <p>Copy of this order may be given to both the counsels.</p> <p>for attestation P.I.</p> <p>By 1/3/95</p> <p>Per ^{1/3/95} copy to S.O.G. (S.O.G.)</p> <p>Per ^{1/3/95} copy to S.O.G. (S.O.G.)</p> <p>Per ^{1/3/95} copy to S.O.G. (S.O.G.)</p> <p>2/3/95</p> <p>Received copy of order dt 1.3.95 on behalf of an Ashu Member</p> <p>Ashu Member 613285</p>